

HIGH COURT OF KARNATAKA
Bengaluru

Dated May 16, 2020

NOTICE

The High Court has decided to commence the physical filing of new cases in **Bengaluru Urban, Bengaluru Rural, Bidar, Chikkamagaluru, Dharwad, D.K.Mangaluru, Kolar, Kodagu-Madikeri, Gadag, Haveri, Mandya, Mysuru, Tumkuru, Udupi and Yadgiri Districts** on **20th, 21st and 22nd of May 2020 from 11.00 a.m to 1.00 p.m.**

Apart from physical filing of new cases, filing of caveat petitions, statement of objections, vakalathnama and interim applications in pending matters is also permitted during these three days.

The Advocates/parties-in-person/Advocates' clerks who wish to file the matters on the aforesaid dates will have to apply for seeking appointment of the date and time for physical filing of the matters by specifying the matters to be filed by them in the respective Districts. The applications with regard to these Districts shall be made on e-mail ID as may be notified in the official websites of the concerned District Courts. The Advocates/parties-in-person/Advocates' clerks will be communicated the date, time and counter number by sending a reply

for filing of the matters on the same e-mail ID from which requests are received.

The entry will be given to the Court precincts in the concerned District and Taluka Courts in the specified areas, provided the Advocates/parties-in-person/Advocates' clerks show a printed copy of e-mail received fixing the date of appointment or a soft copy thereof is shown to the security personnel.

The Advocates/parties-in-person/Advocates' clerks entering the Court precincts will have to undergo medical screening and only those who asymptomatic will be allowed entry.

The Advocates/parties-in-person/Advocates' clerks are requested to reach the Court precincts ten minutes before the scheduled time of appointment.

For approaching the filing counters, Advocates/parties-in-person/Advocates' clerks will have to stand in queue in the specified areas. Social distancing shall be maintained while standing in the queue. Needless to add that no person will be allowed to enter in the Court precincts without wearing a mask.

A separate Counter will be provided in the same venue for serving the advance copy to the office of the Government Advocates/Pleaders and Public Prosecutors/Asst. Public Prosecutors.

On the presentation form in duplicate Advocates/parties-in-person/ Advocates' clerks shall mention his/her correct e-mail address and cell phone number. On accepting the filing, acknowledgement will be issued on the office copy of presentation form filed in duplicate. FR number and further steps to be taken for rectification of objection etc shall be communicated at the e-mail address/cell phone number mentioned on the presentation form and will also be webhosted in the official website of the District Courts. At a time Advocates/parties-in-person/Advocates' clerks can file 5 matters.

If any urgency for hearing is involved in the matters which may be filed on these three days, memo will have to be moved for fixing the date by following the procedure set out in Notification dated 30th April 2020 in respect of Principal Bench of the High Court which is already published in the official website of the High Court.

The Advocates/parties-in-person/Advocates' clerks who are allowed entry in the precincts of the Court shall strictly follow the norms of safety such as maintaining **social distancing, wearing masks** etc. After filing is completed, Advocates/parties-in-person/Advocates' clerks are requested immediately leave the Court precincts and they will not be allowed to enter the Court building. It is made clear that no Advocates/parties-in-person/Advocates' clerks shall

be allowed entry for the purpose of physical filing of the matters without showing a print out or a soft copy of appointment for filing.

The aforesaid arrangement is made on the trial basis and the same is liable to be cancelled in the event it is found that the Advocates/parties-in-person/Advocates' clerks are not following the safety norms of wearing masks and maintaining social distancing.

The Advocates/parties-in-person/Advocates' clerks are requested to co-operate with the concerned District Judiciary administration.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL